



Suo Motu Cont.P.No.1480 of 2024

Suo Motu Cont.P.No.1480 of 2024

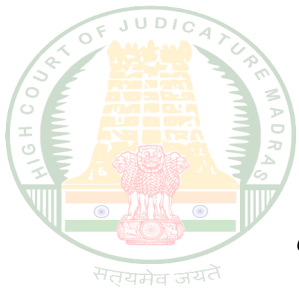
WEB CO **M.S.RAMESH, J.**
and
SUNDER MOHAN, J.

(Order of the Court was made by *M.S.RAMESH, J.*)

On 24.04.2024, we had passed an order in this *Suo motu Contempt* Petition, calling upon the contemnor to show cause as to why contempt proceedings should not be initiated against him for making scandalous allegations against the sitting Judge of the Hon'ble Supreme Court, as well as three sitting Judges of this Court. The said order reads as follows:

*"The contemnor is facing suo motu contempt proceedings in *Suo Motu Contempt Petition No.142 of 2020*, pursuant to the administrative orders passed by the then portfolio judges of Thiruallur District, before whom certain messages containing scandalous allegations against a few District Judges and the Judges of the Hon'ble Supreme Court, posted by the contemnor in his facebook account were placed. The Hon'ble Acting Chief Justice had approved the said minutes of the portfolio Judges and then the Registry had numbered the suo motu contempt case as above.*

*2. When *Suo Motu Cont.P.No.142 of 2020* was listed before us on 04.03.2024, we directed fresh notice to the*



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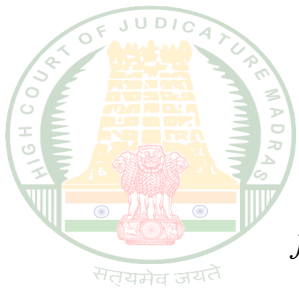


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contemnor returnable by 04.04.2024. On 04.04.2024, the contemnor was present and we directed the appearance of the contemnor on all further hearings and posted the case for hearing on 22.04.2024, for framing of charges.

3. In the meantime, the contemnor had been repeatedly sending communications through Registered Post to both of us directly and to Mr.Vijay Shankar, learned counsel for the High Court, making scandalous and frivolous allegations against us and other learned Judge of this Court and the Hon'ble Supreme Court. While we were exploring the further course of action on all those communications, on 22.04.2024, the contemnor filed a petition dated 22.04.2024 seeking permission to record the proceedings before this Court in his mobile phone. In this petition, he has made certain false and frivolous allegations. Along with the petition he had enclosed a copy of the letter dated 17.04.2024 containing eight pages purported to have been sent by him to the Hon'ble Chief Justice of India making unsavoury remarks and scandalous allegations against High Court Judges in which the pictures of three sitting Judges of this Court and a picture of a sitting Judge of the Hon'ble Supreme Court, are found. He had also given the translated version of the said letter.

4. Since, this letter containing scandalous and reckless allegations amount to contempt of Court on the



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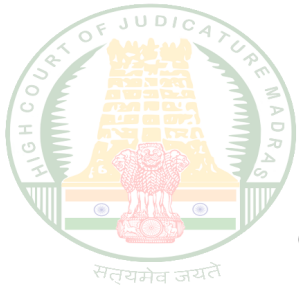
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face of the Court, we asked the contemnor on 22.04.2024 as to whether he was aware of the procedure, to which he replied that he was aware of the same and that it was this Court, which was ignorant of the procedure.

5. We went through the contents of the letter dated 17.04.2024 annexed to the petition filed by the contemnor in detail and when the matter was listed today, we asked the contemnor as to whether he had written the letter containing those scandalous allegations and whether he stood by those allegations. He not only replied in the affirmative but also challenged us to take contempt action against him.

*6. The contemnor who is already facing contempt proceedings before us, has committed another contempt in the face of the Court by not only making such allegations but also by raising his voice and questioning the procedure adopted by this Court. His conduct tends to interfere in the administration of justice and therefore, amounts to criminal contempt. **Hence, the Registry is directed to number this suo motu contempt petition.***

7. The contemnor is hereby called upon to show cause as to why contempt action should not be taken against him for making scandalous allegations affecting the dignity and prestige of the Court, against three sitting Judges of this



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Court and a sitting Judge of the Hon'ble Supreme Court in his letter dated 17.04.2024, which is reproduced as Annexure-A of this order and the petition dated 22.04.2024, which is reproduced as Annexure-B, on or before 13.06.2024.

8. Registry is called upon to send a copy of this order to the contemnor by registered post forthwith.



Annexure – A






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Doc 1 - English

This is 17.4.24 letter addressed to Chief Justice of India in copies to all the Judges belonging to native of Tamil Nadu including the cited here. Tamil version also available. See my Speed Post to CJI, Shri MS Ramesh & Sundar Mohan respectively ETOS 8379631N, ETOS 8378351N, ETOS 8380801N respectively
P. Venkatesan, 17.4.24

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**Judges and Lawyers are equal to Prostitutes
- Mahatma Gandhi, EVR Periyar.**

				
Supreme Court Judge MIM Sundaresh	Madras High Court Judge MS Ramesh	Madras High Court Judge Anand Venkatesh	Madras High Court Judge Sundar Mohan	Scan this QR Code to get details of High Court Judges

Those Judges

belonging to native of Tamil Nadu including cited here & working in Supreme Court, Madras High Court and other Courts from June 2020 at which Sathankulam deaths occurred

**are equivalent to Head Hair, Rowdies, Dogs, Thevidia Pasanga
- PU Venkatesan (age 59)**

Based on 2 contempt of court cases filed by Madras High Court judges, 2 criminal cases in lower courts, total 4 criminal cases pending, including 6½ months imprisonment and fasting in 2016 and 5½ months imprisonment in 2021,

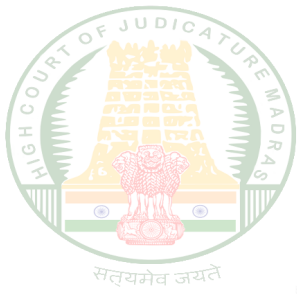
Based on the experience gained during my 21 years (1989-2011) of working in the Railways as a Train Driver, when I had to approach Central Administrative Tribunals and High Courts (in not one but two but about 30 Railway related cases) against the illegal approaches adopted by the Railway officials to prevent me from working as per Railway Acts, This letter is written.

To the Chief Justice of the Supreme Court, Shri Chandra Chud

1) Although this letter(*) is written to request to order the Madras High Court Judges MS Ramesh and Sundar Mohan, who are hearing the case to grant permission to record the proceedings of the hearing on 22.04.2024 on my cell phone in the case of Sua Motu Contempt Petition No 142/2020, I would like to briefly talk about the matters mentioned in the top of this page, as the said matters relate to the issue.

(*) I submitted a 10-page paper at a program explaining in detail why court hearings should be audio-video recorded or recorded on cell phones. That article [File (117)-10.12.22-An Article prepared by me explaining why Court Proceedings to be Audio & Video recorded] is attached with this letter.

Alongwith this, Documents named as files 113, 113a, 107, 108a, 109, 110a, 110, 111, 112, 115, 116, 117, 12k have been sent. One CD containing 60 files also have been attached. Of the above files 113, 113a, 108, 108a, 110, 110a are both in English and Tamil version.
P. Venkatesan 17.4.24 P. Venkatesan



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2) I said as above ie Madras High Court Judges are equivalent to Head Hair, Rowdies, Dogs, Thevidia Pasanga in a Letter dated 16.12.23 addressed to Madras High Court Judge Anand Venkatesh who was hailed by you. This Letter dated 16.12.23 is one among five Letters (ie 15.11.23, 1.12.23, 16.12.23, 02.01.2023, 18.01.24 Letters) sent after 23 letters sent from June 2020 to 01.08.22 in the case of Sathankulam deaths. In the Letter dated 16.12.23, I said that I was forced to say that I am going to kill the then Sathankulam Judicial Magistrate Saravanan, who was the cause of the Sathankulam deaths. Further I said that, instead of taking actions on Saravanan, Madras High Court Judges convicted and imprisoned me.

In the letter dated 16.12.23 written to Justice Anand Venkatesh seeking action against the then Judicial Magistrate Saravanan who was responsible for the deaths of Jayaraj and Bennix in Sathankulam, the details in that disputed section are as follows.

An incident in which they received 15 registered letters written by me to the Chief Justice of Madras High Court and other judges including yourself, but got no reply, and by forcing me to write on the 16th that I am going to kill Saravanan, they sent a letter to the police station saying that I was going to kill Saravanan and arrested me through the Registrar General.

In my view, as a Layman who thinks with common interest, Madras High Court Judges are equivalent to Head Hair, Rowdies, Dogs, Thevidia Pasanga

What is the Stand of Anand Venkatesh who was hailed by the Supreme Court Chief Justice Chandra Chute as a gift from God?

The letter dated 16.12.23 written to Justice Anand Venkatesh [File (107)-16.12.23-Lr to Anand Venkatesh on Sathankulam issue] to take action against the then judicial Magistrate Saravanan who was responsible for the deaths of Jayaraj and Bennix in Sathankulam is attached.

3) In such a situation, in the case of contempt of court (Suo Motu Contempt Petition No 1011/2019) filed against me by the judges of Madras High Court in 2019, it is not possible to know so far what the charge against me. Below is the list of my attempts to find out.

File (13)-9.9.19-Contempt_Notice_from_Madras_HC

File(13a)-26.9.19-Joint_Registrar(OS)_Letter enclosing the Order in Contempt P No

1011/2019

File (13b)-28.9.19-Letter_to_Registrar(Judicial) intimating Petition Copy not supplied

File (13c)-29.10.19-Letter_to_Registrar(Judicial) intimating Petition Copy not supplied

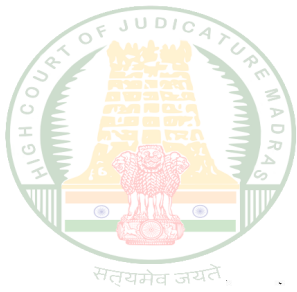
File (13d) 2.12.19-Petition seeking Documents in Contempt P No 1011/2019

File (14)-23.9.20-Lr to Registrar (Judicial)-Madras HC seeking advice of next hearing

I am also attaching such documents

4) When they are still unable to respond my correspondences, even in Contempt of court case 1011/2019 filed in 2019,

Ravi Venkatesh
22.4.24



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In another contempt of court case (142/2020) filed against me by the Madras High Court judges in 2020, it is not yet known what the charge against me is. Below is the list of my attempts to find out.

- File (100)0)-18.12.20-Contempt_Notice_from_Madras_HC
- File (100)1)-29.12.2020-The Endorsements made in the Notice dated 18.12.2020 intimating
Petition Copy not supplied & to arrange Audio Video Recording
- File (100a)-9.1.21-Pet regarding Contempt_Notice No 142-2020 intimating through Email
that no case is listed on 11.1.21
- File (100b)-11.1.21-Lr to Registrar(Judicial) wrt Contempt_Notice No 142-2020 intimating
that no case is listed on 11.1.21
- File (101)-5.1.21-Lr to CJ-MHC
- File (102)-18.1.21-Lr to CJ-MHC
- File (104a)-16.2.21-Lr to Reg -judicial on 2 contempt cases intimating to supply Petition Copy
- File (106)-7.3.24-Lawyer Notice intimating hearing date of 4.4.24
- File (108)-18.3.24-Lr to Judges seeking Petition Copy
- File (109)-14.3.24-Notice from Joint Registrar intimating hearing on 4.4.24
- File (110)-25.3.24-Lr to Judges seeking Petition copy
- File (111)-4.4.24-Petition enclosing 18 & 25.3.24 Lrs handed over to Judges on 4.4.24
- File (112)-4.4.24-Email to CJI & Judges Ramesh & Sundhar Mohan
- File (113)-5.4.24-Regd Posts to CJI & MHC Judges containing 4.4.24 Lr sent by email
- File (114)-4.3.24 Order passed by Judges in the hearing on 4.3.24
- File (115)-4.4.24 Order passed by Judges in the hearing on 4.4.24

I am also attaching such documents.

5) In an attempt to foil the attempted robbery of the then Cheyyaar Judicial Magistrate Shri Jaishankar along with the Inspector of Police of 250 Sawaran jewels belonging to Public which were recovered from the thieves, As a revenge act, Shri Jaishankar falsely reported that I along with other Friends had attempted to murder him and jailed on 5.12.16. On 24.6.17, I was forcibly removed from jail without bail for fear of death due to a 6½ month fast while in jail, which reduced my body weight from 60 kg to 35 kg. I have not appeared since 2017 in the ongoing SC No 7/2017 case of the Cheyyaar Sub Court. Because I was forcibly evicted from jail as I did not apply for bail while in jail and I was not interested to come out from jail. So I have been writing letters every 6 months or once a year to the pro-judge of Cheyyar asking, in a situation of pendency of a non-bailable warrant (NBW) from 2017, 7 witnesses should be interrogated in a cage and if they say that the attempted murder is true, record the video and send it to my friend Murugan and arrest me.

Even though I am writing several letters to the High Court Judges and the Lower Court Judges asking for arrest in connection with this case, no one has come forward to take any action.

P. V. Venkatasayan
22.4.24



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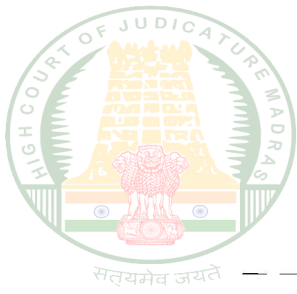
I am writing letters to the High Court Judges that the lower court judges are receiving punitive salary and at the same time, I am writing letters (the last one on 9.1.23 [File (12k) 9.1.23-Lr to Sub Judge-Cheyyaru wct Acting CJ-MHC] to the lower court judges stating that if they had joined the work honestly, despite myself not appearing in the case, if it was known to be a false case, then the higher judges should be informed and to dismiss the case or arrested me as I requested in the letters. Since both of my requests are not carried, it is possible to think that they are receiving punitive salary and that they might have joined duty either sharing the bed or in any other crossway.

I have also attached those letters.

- File (1) Documents submitted during imprisonment
- File (2) Documents filed in the Probate Court
- File (3) Letter sent on 21.11.17 to Principal Judge, Thiruvannamalai District
with attachments
- File (4) E-mails sent to Chief Magistrate of Thiruvannamalai District
and letters
- File (5) Letter sent to Madras High Court Judges on 1.12.17
with attachments
- File (6) Spoke on video on 24.6.17 forcibly from jail
After discharge
- File (7) 8.3.18-Lr to both Reg-vigilance and Reg-Dist Judiciary
- File (8) 2.6.18-Lr to both Reg-vigilance and Reg-Dist Judiciary
- File (9) 6.6.18-Manu to Sub Judge, Cheyyar
- File (10) Speaking on video on 24.6.18 by an ex-prisoner A year later
- File (11) 29.7.18-Lr to Cheyyaru PI wct SP&DSP
- File (12) 19.3.19-Lr to Sub Judge Cheyyar
- File (12a) 2.11.20-Lr to Sub Judge Cheyyar with Ack Card
- File (12b) 17.12.20-Lr from Sub Judge returning lr dt 2.11.20-21
- File (12bi) 17.12.20-Misc-Lr from Sub Judge returning lr dt 2.11.20-21 12 20
- File (12c) 29.12.20-Lr to Sub Judge
- File (12d) 7.1.21-Lr from Sub Judge
- File (12e)-31.3.22-Lr to CJ wct Sub Judge, Cheyyar
- File (12f)-13.4.22-Lr from Sub Judge, Cheyyar
- File (12g)-28.4.22-Lr to CJ with mail SS
- File (12h)- --.6.22-Memorandum seeking Affidavit
- File (12j)-8.7.22-Affidavit
- File (12k) 9.1.23-Lr to Sub Judge-Cheyyaru wct Acting CJ-MHC

6)(a) When a case (SC No 7/2017, Cheyyar Sub Court) is going on in the lower courts for an incident, four persons including myself mentioned in the said incident were taken up under Sua Motu Contempt Petition No 1011/2019 initiated in 2019 by the Judges of Madras High Court. In a situation where only one case can be filed per incident, if the Madras High Court judges are conducting contempt of court cases for the same incident, then what are their

R.04. Venkatesan
22.4.24



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qualifications, even when thinking about whether they would have joined the job honestly?

(b) Even after writing several letters to take action on the then Sathankulam Judicial Magistrate who was responsible for the deaths, ignored my attempts, trying to save him, instead arresting and imprisoning me,

(c) Even after the Chief Justice of the Supreme Court also said that there is nothing wrong in recording the hearings on cellphones and also the Madras High Court administration in writing to an RTI query [File (116)-25.5.16-MHC Lr stating No Document prohibiting Video Recording] of the Court Proceedings] states no documents prohibiting to record the proceedings, Refusal to audio-video record of court proceedings,

When considering all such matters and when I often remember what Gandhi and Periyar said, I wrote the letter dated 16.12.23 to Anand Venkatesh in the Sathankulam deaths including the comments as mentioned above.

Now the Chief Justice of the Supreme Court has to decide

Whether he is going to sanctify the Judiciary by taking appropriate action against the judges mentioned above?

Or

Arresting me, after the arrest, allowing the relevant interrogations to be videotaped by one of my friends

7) Prayers

a) In the case of Satankulam deaths, come forward to take action against former Sathankulam Judicial Magistrate Saravanan who has been protected by the Madras High Court Judges who are identified by me as Thevidiya Pasanga.

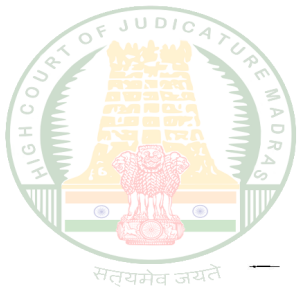
b) At the same time, order Madras High Court Judges MS Ramesh and Sundar Mohan who are hearing the case to grant permission to record the hearings on 22.04.2024 in my cell phone in the case of Sua Motu Contempt Petition No 142/2020.

c) I am personally prepared to face two contempt of court cases, if you direct the concerned Judges MS Ramesh and Sundar Mohan to record the hearings of such/those contempt cases.

8) Judiciary is a position created to protect the innocent and victims from the criminals of the other three pillars of democracy. But it is unfortunate that for such victims and innocents, the judges who belong to the third pillar of democracy are the enemies.

B. Sri. Venkatesh

22-4-24



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There were good people like VR Krishna Iyer who acted as 'Judges' in those days. But not now. Due to the absence of an attitude to think about the plight of the victims and the innocent and other regressive qualities, they act as normal human beings, away from the position of judges. The lack of power for ordinary people does not harm those who are victimized by them. But because of the powers that judges have, innocent people are harmed more by their regressive attitudes. I would like to inform you that currently MS Ramesh and Sundar Mohan are working in that way. Further details regarding the matters mentioned in this paragraph can be found in File 117.

9) An order dated 4.4.24 by Justice MS Ramesh keeping something in mind without realizing his position.

That is

He has passed an order stating that "the Contemnor shall be physically present on the next and subsequent dates of hearing until further orders"

I have attached a copy of the same.

Along with this letter, letters dated 18.3.24(File 108) and 25.3.24(File 110) containing details of what transpired prior to 4.4.24 hearing and a petition dated 4.4.24(File 111) containing those letters to Justices MS Ramesh and Sundar Mohan given on the hearing date, MS Ramesh's order dated 4.4.24 (File 115), and the letter dated 5.4.24 (File 113) containing the details of what happened on 4.4.24 hearing have been enclosed.

10) If you read such correspondences in full, you will understand why MS Ramesh included the above lines in his order dated 4.4.24. What is the reason why MS Ramesh has said this without realizing his position?

I mean-

He has not given reasons as to why he has issued such an order and what he has kept in mind. This is stupid and illegal. Any order issued should be understood by those for whom it is issued. There are many laws and judgments of the Supreme Court on how a judgment should be, that is, it should be detailed and explanatory and understandable to the concerned (Reasoned and Speaking Orders).

What I would like to say further about his order dated 4.4.24 is that

There is no need for him to say that in the order i.e. I must attend every hearing. Because since the day I got the notices that I have to appear in the two contempt cases filed by the judges in 2019 and 2020, I have been following them every day, forcing them to behave responsibly.

P. M. Venkatesan

22.7.24



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It can be seen from Shri Ramesh's order dated 04.03.24 that the Judges and the employees did not perform their duties responsibly.

He said in the order dated 04.03.24

Although notice has been served on the contemnor, the Contempt Petition was not listed on the hearing date found in the summons.

When I got the notice on 29.12.20, it said that 11.1.21 is hearing date and I should attend without fail. But on 9.1.21, there is no details about it in Ecourt website. I have been chasing and sending letters and e-mails to the concerned judges and other officials. But their approaches are in a way that we do not bother about others, we are getting paid and we are passing time. What right does he have to issue the above order to advise me, while I follow such a responsible approach? If indeed Ramesh was a responsible Judge, he should have taken appropriate action to send the Petition Copy along with the notice which I asked/expected containing the allegations while passing the order on 4.3.24. Even if he did not do so, he should have tried to give the same before 4.4.24 at least on the basis of my letters of 18.3.24 and 25.3.24. He did not give it even on the day of hearing date of 4.4.24. So the order dated 4.4.24 was not issued according to law.

He could not accept the details contained in my letters of 18.3.24 and 25.3.24 and the legal and reasonable approaches expressed by me on 4.4.24 (see File 113).

There is no occasion that he would have liked the details in the letter dated 1.4.24 written to him in another issue. In this letter dated 1.4.24, there was hints from a letter addressed to Shri Anand Venkatesh and the comments made about Supreme Court Judge Shri MM Sundaresh. His power and arrogance must have prevented him from thinking from the point of view of others.

In other words, if I do not appear on the specified date, there is a legal opportunity to make me to appear. I can be asked to appear in the hearing dates using those laws. His order should have mentioned what compelled him to make such order to make me to appear. I have said the above because he did not mention it.

At the same time, Shri Ramesh who issued an order stating unnecessary words that "I must appear in every hearing" without mentioning any reasons, did not mention anything about the demands, arguments and petition submitted by me on 4.4.24 hearing. This is not what judges who act as disinterested, neutrals do. In the file [File (113)-5.4.24-Regd Posts to CJI & MHC Judges containing 4.4.24 Lr sent by email], I have talked about the demands, arguments and petition submitted by me on 4.4.24.

11) Note:

P. M. Venkatesh
22.4.24



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i) I don't agree with referring to lawyers and judges as equal to Head Hair, Rowdies, Dogs, Thevidia Basanga. Because a responsible Indian citizen would never say like that. But most of the judges like the above mentioned judges by misunderstanding and wrongly taking how to act as a responsible citizen of India and they too act arrogantly and recklessly as ordinary people and create more harm to the already victimized innocents. It is only to point out such a situation that I am compelled to say so.

ii) Due to lack of audio video recording facility of hearings in courts and considering the retrogressive and illegal attitudes of judges and advocates, I have not approached the courts in the matter of my railway work which was illegally expelled by the railway authorities.

iii) All the documents referred to herein [except documents dated 18.3.24(File 108), 14.3.24(File 109), 25.3.24(File 110), 4.4.24(File 111), 4.4.24(File 112), 5.4.24(File 113), 16.12.23 (File 107), 25.5.16(File 116), 10.12.22(File 117), 9.1.23(File 12k)] which are attached as Xerox copies] have been uploaded in the attached CD as PDF & JPG Files.

P. Venkatesan 17.4.24
PU Venkatesan (age 59),
Contemnor in Suo Motu Contempt Petition No 142/2020(File 109)
No. 227, 3rd Street, 7th Block,
37, Mogapper West, Chennai
9448293364, 9600062160, puvenkatesan@gmail.com ,
17.4.24

P. Venkatesan 17.4.24
Copies to
Four Judges mentioned/cited at the top of the 1st page

P. Venkatesan
22.4.24



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Annexure – B

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IN THE HIGH COURT OF JUDICATURE AT MADRAS
(CONTEMPT JURISDICTION)
SUO MOTU CONTEMPT PETITION NO 142 OF 2020

High Court of Madras,
Chennai-104

.....Petitioner

Vs

PU Venkatesan(Age 59 Years),
No 227, 3rd Street, 7th Block,
Mogappair West, Chennai-600037
9448293364, 9600062160
puvenkatesan@gmail.com

.....Contemnor

Petition by the Alleged Contemnor seeking permission to record the proceedings of the above case of 22.04.2024 hearing on his cell phone.

- 1) Father of the Nation Mahatma Gandhi and EVR Periyar compared the Judges and Lawyers to Prostitutes as they considered their activities to be against public interest.
- 2) In my endorsement of their opinion and based on my experiences and considering the approaches of the Judges of this Court during the last hearing on 04.04.2024, their attitudes to my letters written before the hearing and the attitude of the Madras High Court Judges who belong to native of Tamil Nadu in the case of Sathankulam deaths, I have written a letter to the Chief Justice of the Supreme Court on 17.4.24 in the angle of the views of Mahatma Gandhi & EVR Periyar who considers the Dignity of the Judiciary & the Welfare of the Common People. I have also sent copies of said letter to the Judges of this Court.
- 3) In the said letter, I placed two prayers. The first prayer was that he(Chief Justice of the Supreme Court) should order the Judges of this court to record the hearings on my cell phone on the date of 22.04.2024 hearing. I have annexed that letter dated 17.4.24 (**Doc 1**) with this petition, without the attached documents, but with only one document dated 25.05.2016.

P. Venkatesan
22.4.24



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4) While the current Chief Justice of the Supreme Court has said that there is nothing wrong with recording the hearings on cell phones (**Doc 4-Part 1**), in 2016, when responding to a question raised by me under the Right to Information Act, whether there are any documents or legal provisions with the Madras High Court Administration or otherwise prohibiting the audio-video recording of the hearings in any way, they have replied that they do not have such documents. I have attached my RTI application dated 18.12.2015 as (**Doc 2**) and the letter from the Madras High Court Administration dated 25.05.2016 as (**Doc 3**). Further 97% People want Proceedings of the Court to be Video & Audio Recorded (**Doc 4-Part 2**). On 13.01.2024, I had sent an Email to the current Chief Justice of the Supreme Court for the same purpose (**Doc 5**).

5) In such a case, considering such document dated 25.05.2016 and considering the opinion of the Chief Justice of the Supreme Court, the Judges of this Court should have considered to my prayer during the hearing on 04.04.2024, ie to arrange for audio video recording of the hearings. But unfortunately, the Judges of this Court blindly refused stating that whatever I ask, they can't do.

6) Refusal by the Judges of this Court to arrange or to allow for audio video recording of the hearings is unlawful. Further denial and rejection of my claim by the Judges of this Court is contrary to natural justice. It is also denial of my right.

7) Hence, I request the Judges of this court to allow me to record audio and video on my cell phone.

Note: If it is observed the details in the Ecourt website with respect to the Contempt Case No 142/2020 for the hearings dated 4.3.24, 4.4.24 and 22.4.24, there are no changes at all. Actually the details of what happened on 4.4.2024 hearing at which I appeared in person and what are the observations or orders passed by the Judges should have been entered. But no changes at all.

Place: Chennai-600037
Date: 22.04.2024

P. Venkatesan
22.4.24
PU Venkatesan
Contemnor/Party In Person



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2. In this background, the *Suo Motu* Contempt Petition was listed today. Even before any question is put to him, the contemnor, who is present before this Court today, volunteered and reiterated that the statements made by him against the Judge of the Hon'ble Supreme Court, as well as the Judges of this Court, which have been extracted in our earlier order dated 24.04.2024, are true. He further added that both of us sitting in this Bench, are criminals and we cannot hear this case. When we indicated to the contemnor that criminal contempt has been made out and questioned him as to why sentence cannot be imposed on him, he challenges us saying that any order can be passed against him.

3. The contemnor, namely PU.Venkatesan, is already facing a *suo motu* contempt proceedings in *Suo Motu* Contempt Petition No.142 of 2020 and pending the earlier Contempt Petition, he had made scandalous and reckless allegations, through letters dated 17.04.2024 and 22.04.2024, which were circulated to us. When the contemnor had admitted that he was the author of the letters and challenged us to take contempt proceedings against him, the present *suo motu* contempt was initiated. The contents of the letters dated 17.04.2024 and 22.04.2024 are self explanatory, which scandalizes this Court, prejudices and interferes



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with the due course of the judicial proceeding, apart from obstructing the administration of justice. Apparently, the contemptuous act on the part of the contemnor has been committed in the face of the Court.

4. In the case of *National Lawyers' Campaign for Judicial Transparency and Reforms and Others Vs. Union of India* reported in (2020) 16 SCC 687, it has been held that such contemptuous act on the fact of the Court belittles the majesty of the Court, as well as the administration of justice and hence demand that such contemptuous behaviour of this kind should be dealt with sternly.

5. In the case of *Leila David Vs. State of Maharashtra and Others* reported in (2009) 4 SCC 578, though it was held that orders in suo motu proceedings for contempt can be passed through summary procedure, we had extended opportunities to the contemnor to render his explanation on the charges against him and also sought for his explanation with regard to the quantum of sentence to be imposed against him, when we had found that he was guilty of having committed criminal contempt. In spite of these opportunities, not only did he dared us to pass any order, but also addressed both of us as criminals in front of the entire community of

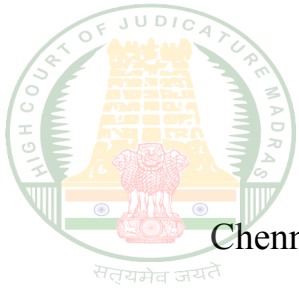


lawyers and litigants, apart from the Court staff members.

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6. We are of the affirmed view that such a behaviour is not only contemptuous against us, but also to the entire justice delivery system. Since the contemnor has not shown any remorse, but rather was challenging us to pass any order of our choice, we hold that the letters of the contemnor dated 17.04.2024 and 22.04.2024 scandalizes, prejudices and has interfered with the due course of our judicial proceedings, apart from obstructing the administration of justice. Hence, we hold the contemnor guilty of having committed criminal contempt, as defined under Section 2(c) of the Contempts of Court Act, 1971 (hereinafter referred to as 'the Act') and hence, he is liable to be punished under Section 12 of the Act. Furthermore, when he was questioned with regard to the quantum of punishment to be imposed, he called upon us to pass any order against him and thus, we deem it appropriate to impose the maximum sentence contemplated under Section 12 of the Act.

7. Accordingly, the contemnor, namely PU.Venkatesan, is hereby ordered to undergo a sentence of simple imprisonment for a period of six (6) months from today, by confining him at Central Prison, Puzhal,



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Chennai. We hereby order the Inspector of Police, B4, High Court Police Station, Chennai, to arrest and produce the contemnor, who is physically present before us, before the Jail authorities of Central Prison, Puzhal, Chennai, forthwith.

8. This *Suo Motu* Contempt Petition stands closed accordingly.

[M.S.R., J] [S.M., J]
13.06.2024

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M.S.RAMESH, J.
and
SUNDER MOHAN, J.

kas/hvk

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13.06.2024